

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
AL NAFEEES FROZEN FOOD EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AL Nafees Frozen Food Exports Private Limited
2.	Date of incorporation of corporate debtor	30/10/1987
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1987PTC029635
5.	Address of the registered office and principal office (if any) of corporate debtor	6, Central Lane Bengali Market New Delhi-110001
6.	Insolvency commencement date in respect of corporate debtor	04-07-2023
7.	Estimated date of closure of insolvency resolution process	31-12-2023 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manohar Lal Vij Registration No: IBBI/IPA-001/IP-P-01480/2018 -2019/12269
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8/28, Third Floor, Right Side, WEA, Abdul Aziz Road, Karol Bagh, New Delhi-110005; Email Id: mlvij1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi-110005 Email ID: cirp.alnafees@gmail.com
11.	Last date for submission of claims	18-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 8/28, 3rd Floor, W.E.A., Abdul Aziz Road, Karol Bagh, New Delhi-110005

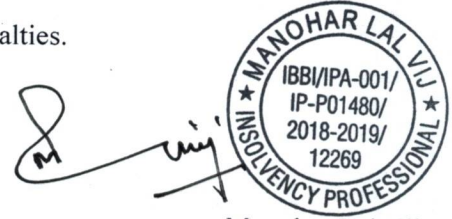
Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-II, ordered the commencement of Corporate Insolvency Resolution Process of **AL Nafees Frozen Food Exports Private Limited** vide its order dated 04.07.2023.

Accordingly, the Creditors of **AL Nafees Frozen Food Exports Private Limited**, are hereby called upon to submit their claims with proof on or before 18-07-2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Manohar Lal Vij

Interim Resolution Professional

AL Nafees Frozen Food Exports Private Limited.

IBBI Reg. No. IBBI/IPA-001/IP-P-01480/2018 -2019/12269

AFA valid upto- 13.11.2023

Regd. Add. with IBBI: 8/28, Third Floor, Right Side, WEA, Abdul Aziz Road,

Karol Bagh, New Delhi-110005

mlvij1956@gmail.com

Date: 06.07.2023

Place: New Delhi

Notice Registered AD District Consumer Disputes Redressal Commission, Sri Ganganagar. Complaint No. 39/2021. मनोज कुमार Versus ETHIAD AIRWAYS. To, Ethiad Airways Office Address: 2nd Floor, Narain Manzil 23 Bara Khamba Road, Post Code 110001, New Delhi, India Through Its MD.

गुमशुदा/अपहृत की तलाश सर्वसाधारण को सूचित किया जाता है कि एक लड़की (फोटो में दर्शाई गई) जिसका नाम प्रगति चौधरी पुत्री लेखाराम सिंह निवासी नं. 30ए, अरसोला फतेहपुर बेरी, नई दिल्ली को दिनांक 02.07.2023 से मissing गयी थी।

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा धारा 82 Cr. P. C. द्वारा 1. शैलू पत्नी श्री विनोद कुमार 2. काजल पुत्री श्री विनोद कुमार, निवासी मकान नं. 1/9609 गली नंबर 6 प्रतापपुरा शाहदरा, दिल्ली।

इण्डियन ओवरसीज बैंक अधिग्रहण सूचना (सांकेतिक) (पारिशिष्ट IV) [नियम 8(1)] जबकि, अधोस्तम्भकर्ता ने इंडियन ओवरसीज बैंक के प्राधिकृत अधिकारी के रूप में वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रवर्तन शक्तियों के प्रयोगार्थ, एक मांग सूचना दिनांकित 16-10-2021 निगत की थी।

GOGIA CAPITAL SERVICES LIMITED Regd. Office:- The Capital Court, 6th Floor, Old Palme Marg, Munirka New Delhi - 110067. Email:- compliance@gogiacap.com, Website:- www.gogiacap.com, Contact no: 011-49418850

सेंट्रल बैंक ऑफ इंडिया Central Bank of India शाखा कार्यालय: एनआईटी फरीदाबाद कब्जा सूचना (अचल सम्पत्ति के लिए) परिशिष्ट-IV [नियम-8(1)] देखें

प्रपत्र क सार्वजनिक घोषणा [भारतीय विद्यावाच्य शोधन अकादमी बोर्ड (कांपोर्टेद व्यक्ति के लिए एनआर अथवा अनामक प्रक्रिया)]

अचल संपत्तियों का विवरण 1. मसूर वाराही डायमंड्स एंड फ़ाइनर्स लिमिटेड के नाम पर 345.66 वर्ग गज का प्लॉट क्षेत्र, जो डब्ल्यूजेड-1 से 12, उग्रसेन मार्केट, अशोक नगर, तिलक नगर के पास, नई दिल्ली-18 में स्थित वाणिज्यिक संपत्ति से युक्त संपत्ति के समस्त वहा मांग तथा अंश।

प्रपत्र ए सार्वजनिक घोषणा भारतीय विद्यावाच्य शोधन अकादमी बोर्ड (कांपोर्टेद व्यक्ति के लिए एनआर अथवा अनामक प्रक्रिया) दिनांकित 16-10-2021 निगत की थी।

COURT NOTICE In the Court of Sh. Tarunpreet Singh JMJC Ludhiana Kotak Mahindra Bank Vs Neelam Devi @ Neelam Sharma

यूको बैंक UCO BANK (A Govt. of India Undertaking) Honours Your Trust

FINANCIAL EXPRESS FOR DAILY BUSINESS

भारतीय स्टेट बैंक आरएसीपीसी जनकपुरी ए-1/24, जनकपुरी, नई दिल्ली-110058

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

ई-नीलामी विक्री सूचना (सर्वफेसी अधिनियम, 2002 के तहत)

कब्जा सूचना ((नियम 8(1) के तहत अचल सम्पत्ति के लिए)) एनआईटी फरीदाबाद की जमीन है कि विस्तृत आर्तिव्यो का प्रतिभूतिकरण तथा पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रवर्तन शक्तियों का प्रयोग करते हुए बैंक ने खाने के समक्ष बर्णित स्थिति को तथा इसमें आगे बर्णित राशि हेतु मांग सूचनाएं जारी की थीं।

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

भारतीय स्टेट बैंक आरएसीपीसी जनकपुरी ए-1/24, जनकपुरी, नई दिल्ली-110058

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

अधिकृत कार्यालय, वसुली विभाग, प्रथम तल, 5 संसद मार्ग, नई दिल्ली-110001

Satin Housing Finance Ltd
 CIN:U65929DL2017PLC316143
 Registered Office: 5th Floor, Kundan Bhawan, Azadpur Commercial Complex, Azadpur, New Delhi-110033
 Corporate Office: Plot no 492, Udhayg Vihar, Phase-3 Gurugram Haryana-122016

POSSESSION NOTICE
 (For Immovable Property) Rule 8(1)

Whereas, the undersigned being the Authorized Officer of SATIN HOUSING FINANCE LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 19.04.23 calling upon the borrowers Mr. (1) SURAJ BHAN SO DHARAM PAL SHARMA 2) SHIKHA SHARMA D/O SHYAM SUNDER, ALL R/O: HOUSE NO-555 6A STREET NO-14, NA, HOUSE NO-555 6A STREET NO-14, MPJUPUR DELHI, VIJAY PARK, Landmark : NA, City : Maujpur S.O., District : EAST DELHI, State : DELHI, Pin code : 110053, INDIA (LOAN No. LAGZB0321-00003043) to repay the amount mentioned in the notice being Rs.9,88,717/- (Rupees Nine Lac eight thousand seven hundred seventeen Only) as on 10th April 2023 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on this 10th day of JULY of the year 2023.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SATIN HOUSING FINANCE LIMITED for an amount as mentioned herein under with interest thereon.

Description of the Immovable Property: Ground Floor (said floor) built on Plot No B-187, measuring 100 sq. yds., out of Khaska No -234, situated at Rail Vihar Sadullabad Pargana Lonk Ghaziabad U.P District : GHAZIABAD, State : UTTAR PRADESH, Pin code : 201102, INDIA (Bounded as : East -25 ft. Road, West-30 ft. road, North-Plot No B-188, South - Plot No B-186)

Place: GURUGRAM **Sd/- Authorized Officer**
Date: 06.07.2023 **SATIN Housing Finance Limited**

DEUTSCHE BANK AG
 Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at Ground & 14th Floor, Hindustan Times House, 18-20, K G Marg, New Delhi-110001. The undersigned under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 15.02.2023 calling upon the borrower M/s Diamond Incubators Overseas Inc. ("Borrower"), Mr. Rajesh Sethi, & Ms. Ranju Sethi, to repay the outstanding amount as mentioned in the notice being Rs. 1,36,99,378.54/- (Rupees One Crore Thirty Six Lacs Ninety Nine Thousand Three Hundred Seventy Eight and Paise Fifty Four Only), and further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges etc. incurred and accruing on daily basis thereafter till the date of payment and / or realization within 60 days from the date of receipt of the said notice.

The Borrower mentioned herein above having failed to repay the amount in full as mentioned in 13(2) is hereby given to the Borrower / Co-borrower mentioned herein above in particular and to the public in general that undersigned has taken symbolic/ constructive possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 04th Day of July of the year 2023.

The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of Rs. 1,36,99,378.54/- (Rupees One Crore Thirty Six Lacs Ninety Nine Thousand Three Hundred Seventy Eight and Paise Fifty Four Only), and interest thereon.

Description of the Immovable Property
 All that the self-contained residential property being :- A-31, Vivek Vihar, Phase-II, Delhi built on a plot of land measuring 168.176 Sq. Mtrs. consisting of Ground Floor, First Floor and Second Floor/Barsat Floor which is butted and bounded as follows: On The North By: Plot No. 32; On The South By: Plot No. 30; On The East By: Road; On The West By: Service Lane. (Property)

Date: 06.07.2023 **Natansh Kr. Pal**
Place: New Delhi **Authorized Officer Deutsche Bank AG**

GOVT. OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES
DEBTS RECOVERY TRIBUNAL COURT OF THE RECOVERY OFFICER
Plot No. C/71, Sector - 7, CDA, Cuttack-753014

DEMAND NOTICE
NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
 RC/166/2021 09/05/2023

INTERNATIONAL ASSET RECONSTRUCTION COMPANY PVT.LTD
 Versus
POLAR PHARMA INDIA LTD

To
 (CD 1) Polar Pharma India Ltd. (In Liquidation), At: Plot No.3, Somanathpur Industrial Estate, PO: Remuna, Balasore (Represented through The Official Liquidator, Attached to High Court of Orissa, Corporate Bhawan, 2nd & 3rd Floor, Plot No.9 (p), Sector-1, CDA, Cuttack-753014)

(CD2) Sri Anil Agarwal, At: 21, S & T Gorachand Road, Kolkata-700017, At: A-8, Maharani Bagh, New Delhi-110014.

(CD3) Sri Sunil Agarwal, At: 21, S & T Gorachand Road, Kolkata-700017, At: A-8, Maharani Bagh, New Delhi-110014.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CUTTACK in OA/307/2015 an amount of Rs 284071376.96 (Rupees Twenty Eight Crore Forty Lakh Seventy one Thousand Three Hundred Seventy Six and paise Ninety Six Only) along with pendentlites and future interest @ 15.50% simple interest Yearly w.e.f. 12/03/2015 till realization and costs of Rs 150000 (Rupees One Lakh Fifty Thousand Only) has become due against you (Jointly and severally) Fully/Finally.

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 26/07/2023 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:
 (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date 09/05/2023
 Recovery Officer
DEBTS RECOVERY TRIBUNAL CUTTACK

Form No. INC-19
NOTICE
[Pursuant to rule 22 the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given to the General Public that in pursuance of sub-section (4) (ii) of section 8 of the Companies Act, 2013, that the company- **YUVAAZ FOUNDATION (Formerly Known as YADUVANSHI FOUNDATION)** proposes to make the application to the Central Government (Regional Director, Northern Region, Delhi) seeking confirmation for revocation of the license issued to it u/s 25 (1)(a) of the Companies Act, 1956 (Now, Section 8 (5) of the Companies Act, 2013) in term of special resolution passed at Extra ordinary General Meeting held on Monday, 03rd Day of July, 2023. After the Cancellation of License the Company will be required to add the word "Private Limited" to its name in the place of Foundation.

2. The principal objects of the company are as follows:
 a) To establish, promote, encourage, provide, maintain, organise, undertake, manage, equip, develop, recondition, operate, conduct and consultants to run in India or abroad schools, colleges, boarding houses, ashrams, gurukuls, teaching classes for primary, secondary & higher education academy in the fields of commerce, arts, science, computer, engineering, medical, pharmacy, mining, military, music, dance, acting, sports, journalism, management, social welfare and industry which can be imparted by the students regularly in such fashion as may be developed from time to time by the company and to do all such activities and business as may be incidental or necessary for the achievement of above objects subject to prevailing law and on non-commercial basis.
 b) To Promote Charity by providing fellowships or Scholarships, Stipends, awards, prizes and/or other similar payments to facilitate undertaking scientific research and technology up-gradation in the areas of education.
 c) To promote Literacy, Cultural and other social activities awareness program, Education Classes Lectures, Essay Completions, Exhibitions, Symposium, Cultural Program, Press Conference, and seminars.
 d) To promote art by rendering craftsmanship training, and vocational training to women, youth, children and aged.
 e) To establish, run, maintain, support orphanages, homes for widows, age, destitute and other needy persons.
 f) No objects of the company will be carried out without obtaining prior approval/No objection certificate from concerned authority whenever required.
 g) None of the objects will be carried out on commercial basis.
 3. A copy of the draft memorandum and articles of the proposed company may be seen at A-117 FIRST FLOOR VIVEK VIHAR-1 DELHI East Delhi DL 110092 IN.

4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Registrar of Companies, Delhi & Haryana at Delhi, within thirty days from the date of publication of this notice, by a letter addressed to the Registrar of Companies Delhi & Haryana, 4th Floor, IFCl Tower, 61, Nehru Place, New Delhi - 110019, a copy of which shall be forwarded to the Applicant at A-117 FIRST FLOOR VIVEK VIHAR-1 DELHI East Delhi DL 110092 IN.

Dated this 05th day of July, 2023.
SD/- ASHOK KUMAR, Director
 DIN # 01213220
For YUVAAZ FOUNDATION
 (Formerly Known as YADUVANSHI FOUNDATION)

DEBTS RECOVERY TRIBUNAL-I, DELHI
 4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI-110001.
 OA No. 845/2021

BANK OF BARODA
VERSUS
GAURAV AGGARWAL Applicant
GAURAV AGGARWAL Defendants

To,
 (1) **GAURAV AGGARWAL**
 D/W/S/O-NA
 H NO 6, NAGIN LAKE APARTMENT PASCHIM VIHAR NEW DELHI 110087
 WEST DELHI - 110087

(2) **POOJA AGGARWAL**
 H NO 6, NAGIN LAKE APARTMENTS, PASCHIM VIHAR, NEW DELHI 110087

(3) **PUSHPANJALI REPAIRS AND INFRATECH PVT. LTD.**
 NATION HOUSE DEVELOPMENT, HARIDWAR-249401

Whereas the above named applicant has instituted a case for recovery of Rs. 1,1054,607.00/- (Rupees One Crore Ten Lakh Fifty Four Thousand Six Hundred Seven Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore this notice is given by advertisement directing you to make appearance before the Ld. Registrar on 12.09.2023 at 10.30 A.M. (for further details kindly visit DRT website www.drtbn.gov.in) in Phone Number: 011-23748473.

"Take notice that in case of your failure to appear on the above mentioned day before this Tribunal the case will be heard and decided in your absence.
 Due to ongoing Pandemic Situation, all the matters will be taken up through video Conferencing and for that purpose:-
 All the Advocates/Litigants shall download the "Cisco Webex" application/software; "Meeting ID" and "Password" for the next date of hearing qua cases to be taken by "Registrar/Recovery Officer-I/ and Recovery Officer-II" shall be available one day prior to the next date at DRT Official Portal i.e. "drt.gov.in" under the Public Notice Head. In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 011-23748473.

Given under my hand and seal of the Tribunal on this 13 June of 2022

By order of this Tribunal
 Assistant Registrar

DEBTS RECOVERY TRIBUNAL-III, CHENNAI
 6th Floor, Additional Office Building Shastri Bhawan, Haddows Road, Chennai 600006

Transfer Appeal No. 06 of 2023

Alchemist Asset Reconstruction Company Limited
 (its capacity of Trustee of alchemist XXVI Trust) through its Authorized Representative Having its office at A-27, 1st & 2nd Floor, Defence Colony New Delhi-110024, (earlier D-54, 1st Floor, Defence Colony, New Delhi-110024) ... Appellant

VERSUS

Shri Saurabh Chatwal and others ... Respondents
 1. M/s Vasu Casting & Alloys Pvt. Ltd., Represented, by its Directors Mr. Aman Chatwal and Ms. Pooja Chatwal.

Having its corporate office at: Y-178, 1st Floor, 1st Street, Anna Nagar (Near Ayyapan Temple), Chennai-600040 Also At: No. 112, Sridharan St. Ayyavoo Colony, Aminjikarai, Chennai-600029 Also At: KH-144, New Kavi Nagar, Ghaziabad, UP-201002 Also At: KA-37, Block A, Kavi Nagar, Ghaziabad, UP-201002. ...3rd Respondent

2. Mr. Aman Chatwal S/o Shri Ajit Chatwal, No. 11/2, Sridharan St. Ayyavoo Colony, Aminjikarai, Chennai-600029 Also At: KH-144, New Kavi Nagar, Ghaziabad, UP-201002 Also At: KA-37, Block A, Kavi Nagar, Ghaziabad, UP-201002. ...4th Respondent

3. Mrs. Pooja Chatwal W/o Aman Chatwal, No. 11/2, Sridharan St. Ayyavoo Colony, Aminjikarai, Chennai-600029 Also At: KH-144, New Kavi Nagar, Ghaziabad, UP-201002 Also At: KA-37, Block A, Kavi Nagar, Ghaziabad, UP-201002. ...5th Respondent

4. M/s. Vasu Vrinda Engineering Company, Represented by its Partners Aman Chatwal and Ms. Pooja Chatwal, No. 11/2, Sridharan St. Ayyavoo Colony, Aminjikarai, Chennai-600029 Also At: KH-144, New Kavi Nagar, Ghaziabad, UP-201002 Also At: KA-37, Block A, Kavi Nagar, Ghaziabad, UP-201002. ...6th Respondent

SUMMONS TO 3rd to 6th RESPONDENTS THROUGH SUBSTITUTED SERVICE

WHEREAS the above named Appellant has filed the above named Appeal in this Tribunal against the order dated 15.06.2022 passed by the Learned Recovery Officer, wherein the above are arrayed as Respondents 3 to 6.

WHEREAS the service of summons could not be effected in the ordinary manner and whereas substituted services has been ordered by this Tribunal, and hence this notice through paper publication.

You are therefore directed to appear before this Tribunal in person or through a duly instructed Advocate on 21.07.2023 at 11.00 AM and show cause as to why the Appeal should not be allowed.

Take notice that in case of default, the Appeal shall be heard and decided in your absence, in accordance to law.

Given under my hand and seal of the Tribunal on this 22nd day of June 2023.

REGISTRAR
DEBT RECOVERY TRIBUNAL-III

RELAXO FOOTWEARS LIMITED
 CIN No. - L74899DL1984PLC019097
 Registered Office: Aggarwal City Square, Plot No. 10, Mangiam Place, District Centre, Sector-3, Rohini, Delhi - 110085
 Phones: 91-11-46800600, 46800700; Fax No: 91-11-46800692
 E-mail: cs@relaxofootwear.com; Website: www.relaxofootwear.com

Public Notice for Transfer of equity shares of the Company to Investor Education and Protection Fund ("IEPF") Authority

NOTICE is hereby given that pursuant to Section 124(6) of the Companies Act, 2013 (the "Act"), read with Rule 6 of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules"), and amendment thereof, the equity shares of the Company in respect of which dividend has remained unpaid / unclaimed for a period of 7 (seven) consecutive years or more are required to be transferred by the Company to the DEMAT Account of the Investor Education and Protection Fund ("IEPF") Authority.

The Company has sent individual communications (physically and electronically, as the case may be) to the concerned shareholders at their latest available registered mailing address and e-mail address, whose shares are liable to be transferred to IEPF Authority. Also, all the relevant details such as names, folio number or DP ID - Client ID of such shareholders and the equity shares which may fall due for transfer to DEMAT Account of the IEPF Authority, are provided in the "Investor Relations" section on the website of the Company at www.relaxofootwear.com

All the concerned shareholders, whose dividend for the Financial Year 2015-16, have remained unpaid or unclaimed for seven consecutive years, are advised to claim the dividend amount from the Company or Kfn Technologies Limited., Registrar and Share Transfer Agent ("RTA") of the Company on or before October 20, 2023 and failure to claim the same would lead to transfer of equity shares related to such dividend to DEMAT Account of the IEPF Authority. Concerned shareholders are requested to refer to the Company's website, as mentioned above, to verify the details of unclaimed / unpaid dividends and the equity shares which are liable to be transferred to the IEPF Authority.

In view of the above, you are requested to immediately claim the unclaimed dividend by sending following documents on or before October 20, 2023, to Kfn Technologies Limited., Registrar and Transfer Agents of the Company so as to avoid transfer of your shares to IEPF Authority.

- Letter of Undertaking, in the enclosed format, duly filled in and signed;
- Self-attested copy of PAN Card and Address proof;
- Copy of cancelled Cheque

In case concerned shareholders do not claim their unclaimed dividend by October 20, 2023, the Company shall, with a view to comply with the Rules, transfer the dividend and equity shares to the IEPF Authority without any further notice to the shareholders. Please also note that no claim shall lie against the Company in respect of equity shares/ unclaimed dividend transferred to IEPF pursuant to the said Rules. All benefits accruing on such shares viz., dividend, bonus shares, split, consolidation, fraction shares etc., except right issue, shall also be transferred to IEPF Authority in compliance of the Act and the Rules framed thereunder.

The concerned shareholders, holding equity shares in physical form, may note that the Company would be issuing duplicate share certificate(s) in lieu of the original share certificate(s) for the purpose of transfer of equity shares to IEPF Authority and upon such issue, the Company shall inform the depository by way of corporate action to convert the duplicate share certificates into DEMAT followed by transfer of equity shares in the DEMAT Account of IEPF Authority. The original share certificate(s) which are registered in the name of the concerned shareholders will automatically stand cancelled and be deemed non-negotiable.

Concerned shareholders holding equity shares in DEMAT may note that the Company shall inform the depositories by way of corporate action for transfer of equity shares in the DEMAT Account of IEPF Authority.

Also, once these equity shares are transferred to the IEPF Authority, by the Company, such equity shares may be claimed by the concerned shareholders only from the IEPF Authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the same, duly signed along with the requisite documents enumerated in Form IEPF-5 to the Nodal Officer of the Company i.e. Mr. Ankit Jain, Company Secretary and Compliance Officer at the underlying contact details. The rules and application form (e-form IEPF-5), as prescribed by the Ministry of Corporate Affairs ("MCA") for claiming back the equity shares/ dividend transferred to the IEPF Authority are available on the website of IEPF Authority i.e. www.iepf.gov.in.

In case the shareholders have any query on the subject matter, they may contact the Company / Kfn Technologies Ltd., RTA at their following address / email / telephone number:

Name and Address of Company	Name and address of Registrar
Relaxo Footwears Limited Aggarwal city square, Plot No. 10, Mangiam place, District centre, Sector-3, Rohini, Delhi -110085 Phone No: 011-46800600 Email: cs@relaxofootwear.com	Kfn Technologies Limited Unit: Relaxo Footwears Limited Selenium Building, Tower B, Plot 31-32 Gachibowli Financial District, Nanakramuda Hyderabad-500032 Toll Free No: 1800-4258-998 Phone No: 040-67162222 Email: einward.rs@kfnfintech.com

By order of the Board
 For Relaxo Footwears Limited
 Sd/-
Ankit Jain
 Date: 05 July, 2023
Company Secretary and Compliance Officer / Nodal Officer

P.S.: The Company has also sent individual letters to all the Members holding shares of the Company in physical form for furnishing their PAN, KYC details and Nomination pursuant to SEBI Circular No. SEBI/HO/MIRSD/MIRSD_RTAMB/P/ CIR/2021/655 dated November 3, 2021 in Form ISR-1 and also sent Reminder Mail with reference to SEBI Circular dated March 16, 2023. The Form ISR-1 is also available on the website of the Company at <https://www.relaxofootwear.com/downloads>. Attention of the Members holding shares of the Company in physical form is invited to go through and submit the said Form ISR-1.

Form No. 3
 [See Regulation-15(1)(a)](ii)(b)(3)]

DEBTS RECOVERY TRIBUNAL DELHI(DRT I)
 4th Floor, Jeevan Tara building, Parliament Street, New Delhi-110001

Case No.: OA/411/2019
Summons under Sub-Section (4) of Section 19 of the Act, read with Sub-Rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
 Exh. No. 8647

CANARA BANK
V/S
SANDEEP GOSWAMI

To,
 (1) **SANDEEP GOSWAMI**
 D-56 1ST FLOOR OLD DOUBLE STOREY MARKET, LAUPAT NAGAR-IV, NEW DELHI-110024 South, DELHI - 11024

Also At,
 SHRI SANDEEP GOSWAMI S/O SHR RAM KISHAN GIRI
 R/O H NO 132, 3RD FLOOR CHITRA VIHAR NEW DELHI 110092

SUMMONS

WHEREAS OA/411/2019 was listed before Hon'ble Presiding Officer/Registrar on 11.05.2023

WHEREAS, this Hon'ble Tribunal is Pleasued issue to Summons/ Notice on the said Application Under Section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 19918682/- (application along with copies of documents etc., annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 25.09.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 28.06.2023.

Sd/-
 Signature of the Officer Authorised to issue summons

Form No. 3
 [See Regulation-15(1)(a)](ii)(b)(3)]

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In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application.
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 25.09.2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 28.06.2023.

Sd/-
 Signature of the Officer Authorised to issue summons

Notice of Assignment/Transfer of Assets under IBC, 2016
M/s Exclusive Overseas Private Limited (In Liquidation)
 CIN : U51311DL1996PTC075187

Regd. Off: 31/3203, Beadonpura, Karol Bagh, New Delhi - 110005
Liquidator's Office : Khandelwal Jain & Co., G - 8 & 9, Hans Bhawan 1, Bahadur Shah Zafar Marg, New Delhi - 110002

The assets of the Corporate Debtor are being offered for assignment on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND WITHOUT RECOURSE BASIS".
 Offers are invited from investors for assignment/ transfer/sale of Not Readily Realizable Assets (NRAA), under regulation 37A of IBC Liquidation Process Regulations, 2016.

The details of the assets offered for the assignment are as under:
 Assignment of all rights and interests of the Corporate Debtors, including the right of litigation, if any, in the pending proceedings before Hon'ble NCLT, Bench - II, New Delhi, in respect of preferential transactions, undervalued transactions, extortionate credit transaction or fraudulent or wrongful trading in the manner specified under Regulation 37A of the Liquidation Process Regulations, any other rules, regulations, orders, circulars, directions or notifications or the like, issued pursuant to or under the IBC Code.

Interested parties may sought further information or clarification by writing to the liquidator through email on akash@kjcio.net or exclusiveoverseas.cirp@gmail.com.

Please note that the assignment will be subject to the provisions of I&B Code, the regulations made thereunder, and the Process Information Document.

Date: 05.07.2023 **Akash Shinghal, Liquidator**
Place: New Delhi **IBBI Regn. No: IBBI/IPA-001/IP-N00137/2017-18/10279**
Ph: +91-9868145676, Email: akash@kjcio.net, exclusiveoverseas.cirp@gmail.com

DEUTSCHE BANK AG
 Appendix IV [Rule 8 (1)] POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at Ground & 14th Floor, Hindustan Times House, 18-20, K G Marg, New Delhi-110001. The undersigned under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 14.02.2023 calling upon the borrower **Shri Ganesh Enterprises ("Borrower")**, Mr. Ankur Garg, Ms. Kanchan Garg, Ms. Kalpana Garg, Shalendra Kumar Garg & Manish Kumar, to repay the outstanding amount as mentioned in the notice being Rs.1,88,84,388.45/- (Rupees One Crore Eighty Eight Lacs Eighty Four Thousand Three Hundred Eighty Eight and Paise Forty Five Only), and further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges etc. incurred and accruing on daily basis thereafter till the date of payment and / or realization within 60 days from the date of receipt of the said notice.

The Borrower mentioned herein above having failed to repay the amount in full as mentioned in 13(2) is hereby given to the Borrower / Co-borrower mentioned hereinabove in particular and to the public in general that undersigned has taken symbolic/ constructive possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 04th Day of July of the year 2023.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank for an amount of Rs.1,88,84,388.45/- (Rupees One Crore Eighty Eight Lacs Eighty Four Thousand Three Hundred Eighty Eight and Paise Forty Five Only), and interest thereon.

Description of the Immovable Property
Property 1: All that the self-contained residential property being - Society Built up free hold flat bearing no. 4-D, on Third Floor, having its plinth area measuring 80.10 Sq. Mtrs., shown in the layout plan of Prasaran Co-operative Group Housing Society Ltd. also known as Surya Apartments, Plot No. 21, Sector-13, Rohini, Delhi-110085. **Property 2:** All that the self-contained residential property being - Society Built up free hold flat bearing no. 19-A, on Ground Floor, under MIG category, having its plinth area measuring 80.10 Sq. Mtrs., shown in the layout plan of Prasaran Co-operative Group Housing Society Ltd. also known as Surya Apartments, Plot No. 21, Sector-13, Rohini, Delhi-110085.

Date: 06.07.2023 **Natansh Kr. Pal**
Place: New Delhi **Authorized Officer Deutsche Bank AG**

Form A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF AL NAFEEZ FROZEN FOOD EXPORTS PRIVATE LIMITED

RELEVANT PARTICULARS

Sl. No.	Name of corporate debtor	AL Nafees Frozen Food Exports Private Limited
1.	Name of corporate debtor	AL Nafees Frozen Food Exports Private Limited
2.	Date of incorporation of corporate debtor	30-10-1987
3.	Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1987PTC029635
5.	Address of the registered office and principal office (if any) of corporate debtor	6, Central Lane Bengali Market New Delhi-110001
6.	Insolvency commencement date in respect of corporate debtor	04-07-2023
7.	Estimated date of closure of insolvency resolution process	31-12-2023 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manohar Lal Vij IBBI/IPA-001/IP-P-01480/2018-2019/12269 AFA valid upto: 13.11.2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 8/28, Third Floor, Right Side, WEA, Abdul Aziz Road, Karol Bagh, New Delhi-110005. Email ID: mlvj1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 8/28, 3rd Floor, WEA, Abdul Aziz Road, Karol Bagh, New Delhi-110005 Email ID: cirp.alnafees@gmail.com
11.	Last date for submission of claims	18-07-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: 8/28, 3rd Floor, WEA, Abdul Aziz Road, Karol Bagh, New Delhi-110005

Notice is hereby given that the Hon'ble NCLT, New Delhi Bench-II, ordered the commencement of Corporate Insolvency Resolution Process of **AL Nafees Frozen Food Exports Private Limited** vide its order dated 04-07-2023.

Accordingly, the Creditors of **AL Nafees Frozen Food Exports Private Limited**, are hereby called upon to submit their claims with proof on or before 18-07-2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.07.2023 **Manohar Lal Vij**
Place: NEW DELHI **Interim Resolution Professional for AL Nafees Frozen Food Exports Private Limited**
 IBBI Reg. No. IBBI/IPA-001/IP-P-01480/2018-2019/12269

Form No. 3
 [See Regulation-15(1)(a)](ii)(b)(3)]

DEBTS RECOVERY TRIBUNAL DELHI(DRT I)
 4th Floor, Jeevan Tara building, Parliament Street, New Delhi-110001

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SUMMONS

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- to disclose particulars of properties or assets other than properties